

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

2.1.2007

OA 500/2006

Mr. P.N. Jatti, counsel for applicant.

Let the matter be listed on 4.1.2007


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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04.01.2007

OA No. 500/2006, 501/2006 and 503/2006

Mr. P.N. Jatti, counsel for applicant.

Heard the learned counsel for the applicant.

For the reasons dictated separately, the OAs are disposed of by a common order.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

Jaipur, the January 4th, 2007

CORAM:

HON'BLE MR. M.L. CHAUHAN, MEMBER (JUDICIAL)

HON'BLE MR. J.P. SHUKLA, MEMBER (ADMINISTRATIVE)

1. ORIGINAL APPLICATION No. 500/2006

Y.K. Bhargava son of Shri B.L. Bhargava aged about 46 years, resident of F-27, Ramesh Marg, 'C' Scheme, Jaipur. Presently working as DEO Grade 'B' in the office of the Directorate Census, 6B, Jhalana Doongri, Jaipur.

2. ORIGINAL APPLICATION NO. 501/2006

Pooran Chand Mamoria son of Shri B.L. Mamoria by caste Kumawat aged about 49 years, resident of Calpura colony, Banasthali Marg, presenting working as DEO Grade 'B' office of the Directorate of Census, 6B, Jhalana Doongri, Jaipur.

3. ORIGINAL APPLICATION NO. 502/2006

Mrs. Sashi Bala Joshi wife of Shri Pervesh Kumar Joshi aged about 48 years, resident of 119/119, Agarwal Farm, Mansarovar, Jaipur, presently working as DEO Grade "b" in the office of Directorate of Census, 6B, Jhalana Doongri, Jaipur.

By Advocate: Mr. P.N. Jatti

l6 ...Applicants

Versus

- 1 Union of India through the Registrar General to the Department of Census, Ministry of Home Affairs, 2A Man Singh Road, New Delhi.
- 2 The Director, Directorate of Census Operation, Government of India, 6B, Jhalana Doongri, Jaipur.

By Advocate: -----

....Respondents.

ORDER (ORAL)

As common question of facts & law is involved in these three OA, we dispose of it by a common order.

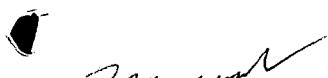
2. Briefly stated, the facts of the case are that the applicants are the ~~Census~~ employees and they are entitled for ACP pursuant to the order dated 09.08.1999 after rendering the period of 24 years of service. According to the applicants, they were initially appointed on 08.11.1982 and they have completed 24 years of service as on 08.11.2006 and as such they were entitled to the benefits of ACP as on 09.11.2006. For that purpose, the applicants have also made a representation dated 06.06.2006 to the Assistant Director, Directorate of Census, Operation Rajasthan, copy of this representation has been placed on record as Annexure A/2. The said representation was disposed of by the respondents vide order dated 21.06.2006

b/

(Annexure A/1) thereby stating that the case of the applicants for ACP will be considered at appropriate time. It is this order which is challenged in this OA.

3. We have heard the learned counsel for the applicants at admission stage. We are of the view that there is no infirmity in the order passed by the respondents inasmuch as when the representation of the applicants was decided on 21.06.2006, admittedly the applicants have not completed 24 years of service. AS per the applicants also, they have completed 24 years of service as on 08.11.2006. Thus at this stage no mandatory direction can be issued to the respondents except to the extent that respondents shall consider the case of the applicants for grant of ACP in accordance with the ACP Scheme expeditiously and in any case within a period of three months from today.

4. With these observations, these OAs are disposed of at admission stage.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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